

**BUSINESS ADVISORY COMMITTEE**

**(Eighth Lok Sabha)**

(FIFTY-FOURTH REPORT)

(Presented on 2-5-1988)

The Business Advisory Committee held a sitting on Monday, the 2nd May, 1988.

2. The Committee recommend the allocation of time to following items of business as shown against each:—

- (1) The Employees Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1988. 3 hours  
(Consideration and passing)
- (2) The Rajghat Samadhi (Amendment) Bill, 1988, as passed by Rajya Sabha. 1 hour  
(Consideration and passing)
- (3) The Special Protection Group Bill, 1988. 2 hours  
(Consideration and passing)
- (4) The Companies (Amendment) Bill, 1988, as passed by Rajya Sabha. 4 hours  
(Consideration and passing)
- (5) Discussion on the resolution seeking continuance in force of the Proclamation dated 11th May, 1987 in respect of the State of Punjab. 3 hours
- (6) The Hospitals and other Institutions (Redressal of Grievances of Employees) Bill, 1987, as passed by Rajya Sabha. 3 hours  
(Consideration and passing)

3. The Committee also recommend that the Motion for concurrence for reference of the Shipping Agents (Licensing) Bill, 1987, to a Joint Committee may be disposed of without discussion.

4. The Committee further recommend that discussions on the following matters may be held on the days shown against each:—

- (1) Report of the Joint Committee to enquire into Bofors' Contract presented to the House on the 26th April, 1988. To be taken up on Wednesday, the 4th May, 1988 immediately after Question Hour. The Minister may reply on the 5th May, 1988.
- (2) Statement made by the Minister of Defence on 21st April, 1988 regarding the allegation of payment of commission to Indian agents in the purchase of submarines from M/s. HDW of Federal Republic of Germany. To be taken up on Monday, the 9th May, 1988.
- (3) Continued growth of population. To be taken up during the week commencing 9th May, 1988.

[P.T.O.]

5. The Committee further recommend that discussion on motion under Rule 184 regarding an allegation made by Shri K. P. Unnikrishnan against Shri P. R. Das Munsi, Minister of State in the Ministry of Commerce in regard to "cornering of licences by Bachchan Brothers in Kandla Free Trade Zone" may now be taken up on Thursday, the 5th May, 1988 after conclusion of the discussion on the report of Joint Committee on Bofors' Contract.

NEW DELHI,  
May 2, 1988  
Vaisakha 12, 1910 (Saka)

BAL RAM JAKHAR  
Chairman,  
BUSINESS ADVISORY COMMITTEE